

CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR

ORDERS OF THE BENCH

Date of Order: 30.11.2012

OA No. 794/2012

Mr. P.N. Jatti, counsel for applicant.

Heard. O.A. is disposed of by a separate order on the separate sheets for the reasons recorded therein.

Anil Kumar
(ANIL KUMAR)
MEMBER (A)

K. S. Rathore
(JUSTICE K.S. RATHORE)
MEMBER (J)

Kumawat

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR**

ORIGINAL APPLICATION NO. 794/2012

DATE OF ORDER: 30.11.2012

CORAM

**HON'BLE MR. JUSTICE K.S. RATHORE, JUDICIAL MEMBER
HON'BLE MR. ANIL KUMAR, ADMINISTRATIVE MEMBER**

Atmaram Suwalka S/o Shri Lakhan Lal Suwalka, by caste Kalal, aged about 52 years, R/o Village & Post Panwar, Dist. Tonk, presently working as Gramin Dak Sewak, Mail Career, Panwar, Dist. Tonk.

...Applicant
Mr. P.N. Jatti, counsel for applicant.

VERSUS

1. Union of India through the Secretary to the Govt. of India, Department of Posts, Sansad Marg, New Delhi.
2. Chief Post Master General, Rajasthan Circle, Jaipur-7.
3. Post Master General, Southern Region, Ajmer.
4. Inspector Post Offices, Sub Division Malpura, Dist. Tonk.
5. Post Master Panwar, Dist. Tonk.

...Respondents

ORDER (ORAL)

By way of filing the present Original Application, the applicant has prayed that by an appropriate order or direction, the impugned order dated 24.11.2012 be quashed and set aside, besides praying that the respondents may be directed not to transfer the applicant as the applicant belongs to the post of GDS and a low paid employee cadre.

2. From bare perusal of the pleadings as well as documents available on record, it reveals that the applicant has submitted a representation dated 28.11.2012 (Annexure A/2) before the respondents, which is still pending for consideration. In view of



this fact, we deem it just and proper that the ends of justice would be met if the respondents are directed to consider and decide the representation dated 28.11.2012 (Annexure A/2) by way of passing a reasoned and speaking order.

3. Consequently, the respondents are directed to consider and decide the representation of the applicant dated 28.11.2012 (Annexure A/2) strictly in accordance with the provision of law and pass a reasoned and speaking order expeditiously but in any case not later than a period of one month from the date of receipt of a copy of this order. It is made clear that if the applicant has not been relieved so far pursuant to the order dated 24.11.2012 (Annexure A/1), he may not be relieved till the decision taken on the said representation.

4. If any prejudicial order against the interest of the applicant is passed by the respondents, the applicant will be at liberty to challenge the same by way of filing the substantive Original Application in accordance with the provision of law.

5. With these observations and directions, the Original Application stands disposed of with no order as to costs.

Anil Kumar
(ANIL KUMAR)
MEMBER (A)

kumawat

K. S. Rathore
(JUSTICE K.S. RATHORE)
MEMBER (J)